

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 08/81 HELD ON 24.05.2011.

The Meeting No. 08/81 of Norms Committee-II was held on 24.05.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri B.C Nayak , Sr. D.O.	DHI
3.	Shri. S.K.Jain, Sr.D.O.	DIPP
4.	Ms. R.L.Devi, DDG	DGFT
5.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:05.07.2011
Decision :NC observed that application of the firm has been referred to MSME. The case stands deferred and to be relisted on 05.07.2011.				

2	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:05.07.2011
Decision : NC observed that application of the firm has been referred to MSME. The case stands deferred and to be relisted on 05.07.2011.				

3	Case No.:17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:
Decision : NC decided to ratify the above advance authorization on repeat basis as per AA No. 3410025871 dated 15.12.2009 ratified in NC M.No. 06/81 dated 11.5.2010 as under:- - Words “without nuts and Screws” may be suffixed with the description of export product. - Words ”Plate Cuttings” may be deleted from description of import item. - Quantity of import item may be allowed as applied for i.e. 488000Kgs inclusive of 22% wastage after 1/3rd recovery. R/A may take necessary action accordingly				

4	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:05.07.2011
Decision :NC observed that reply of the firm is still awaited after issue of two reminders hence NC decided to issue a final reminder to firm . The case stands				

deferred and to be relisted on 05.07.2011.

5	Case No.:5/39/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00361/AM10/	RLA File :03/95/040/00509/AM10/	Lic.No/Date:0310550696 14.12.2009	Defer Date:05.07.2011
	Decision :NC decided to refer the application to MSME for comments. The case stands deferred and to be relisted on 05.07.2011.			

6	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

7	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011.			

8	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date:
	Decision :NC decided to ratify the norms of said AA on net to net basis (except item No. 9&10) as per written comments of DRDO vide U.O. No. DIC/54001/M/01 dated 09.02.2011. For item No. 9 & 10 as applied by the firm as value being less than 1% of FOB value of exports. R/A may take suitable consequential action accordingly.			

9	Case No.:8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 05.07.2011.			

10	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

11	Case No.:7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date:05.07.2011
	Decision :NC decided to send a letter to firm to submit requisite information as DHI U.O. No. (copy enclosed). The case stands deferred and to be re-			

listed on 05.07.2011. The case stands deferred and to be re-listed on 05.07.2011.

12	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

13	Case No.:37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.			

14	Case No.:34/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00277/AM11/	RLA File :32/24/040/00007/AM11/	Lic.No/Date:3210043889 11.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2008/TSW(B) dated 21.4.2011 as under:- i) Per Unit net weight of export product may be indicated as 30.1 kg. and its description may be amended as ‘Toroidal Transformer 208/120 V, 5 KVA Model No. 89950V-O2 High range’. ii) Per Unit requirement of import item no. 1 may be allowed as 7.364Kg. including 1% wastage. iii) Per Unit requirement of import item No. 2 may be allowed as 21 kg. including 2% wastage and word ‘Sheet’ may be suffixed in its description. iv) Per Unit requirement of import item no. 3 may be allowed as 0.618 kg. including 3% wastage v) Quantity of import item no. 4 may be allowed as 2 nos. per unite on net net basis as per condition of GN-4 for engineering products. R/A may take necessary action accordingly.			

15	Case No.:21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

16	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 07.06.2011.			

17	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:05.07.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.

18	Case No.:3/23/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00158/AM11/	RLA File :61/24/040/00019/AM11/	Lic.No/Date:6110000452 26.05.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(21)/2009/TSW(B) dated 03.03.2011 as under :- As the export product covered in the above AA is same as AA no. 611000312 dated 29.5.2009 and inputs are also similar, the above AA is ratified on repeat basis as per earlier AA no. 611000312 dated 29.5.2009. R/A may take necessary action accordingly.			

19	Case No.:52/29/81-ALC2/2010	Party Name:KHANDELWAL CABLES LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00295/AM11/	RLA File :06/24/040/00013/AM11/	Lic.No/Date:0610018070 28.05.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

20	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

21	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

22	Case No.:12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

23	Case No.:33/29/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM11/	RLA File :03/95/040/00168/AM11/	Lic.No/Date:0310577870 08.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.			

24	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 05.07.2011.			

25	Case No.:38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185 09.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.			

26	Case No.:1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011.			

27	Case No.:2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.			

28	Case No.:9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date:05.07.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

29	Case No.:4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.			

30	Case No.:5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.			

31	Case No.:7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468	Defer Date:05.07.2011

			17.06.2010	
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011.			

32	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011.			

33	Case No.:32/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00275/AM11/	RLA File :32/24/040/00016/AM11/	Lic.No/Date:3210044389 21.06.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2008/TSW(B) dated 21.4.2011 as under:- i) Per Unit net weight of export product may be indicated as 30.1 kg. and its description may be amended as ‘Toroidal Transformer 208/120 V, 5 KVA Model No. 89950V-O2 High range’. ii) Per Unit requirement of import item no. 1 may be allowed as 7.364Kg. including 1% wastage. iii) Per Unit requirement of import item No. 2 may be allowed as 21 kg. including 2% wastage and word ‘Sheet’ may be suffixed in its description. iv) Per Unit requirement of import item no. 3 may be allowed as 0.618 kg. including 3% wastage v) Quantity of import item no. 4 may be allowed as 2 nos. per unite on net net basis as per condition of GN-4 for engineering products. vi) Quantity of import item No. 5 may be allowed as 20 nos. per unit on net to net basis as per condition if GN-4 for engineering products. R/A may take necessary action accordingly.			

34	Case No.:24/21/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00139/AM11/	RLA File :30/24/040/00016/AM11/	Lic.No/Date:3010067741 25.06.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MOS vide U.O. No. 2(5)/2010-TW dated 24.05.2011 as under:- The import of 60.2 M.T. High speed steel melting scrap of Grade M2 for export production of 56 M.T. of High speed Steel ingot of the same grade (i.e. M2) is allowed. R/A may take suitable consequential action accordingly.			

35	Case No.:30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:05.07.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

36	Case No.:1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:05.07.2011

Decision :NC decided to send a letter to firm to submit requisite information as per written comments of MOS (copy enclosed). The case stands deferred and to be relisted on 05.07.2011.

37	Case No.:34/1/81-ALC2/2011	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00613/AM11/	RLA File :07/24/040/00100/AM11/	Lic.No/Date:0710072616 06.07.2010	Defer Date:05.07.2011
Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.				

38	Case No.:14/33/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00331/AM11/	RLA File :03/95/040/00221/AM11/	Lic.No/Date:0310582354 07.07.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:-

1. Words “Aluminmum Conductor” may be suffixed with the description of export product at SI.No. 4.
2. Description of import items at SI. No. 3 & 7 may be modified as “ Semiconducting Compound”
3. Words “PVC Resin” may be deleted from the description of import items at SI. No. 6, 12 & 16.
4. Net Weights of 354.2 MT, 54.77 MT, 180.07 MT, 312.57 MT, 54.36 MT, 17.11 MT & 27.72 MT may be specified with the quantities of export products from SI. No 1 to 7 respectively.
5. Quantities of import item at SI. No 1 viz. Copper Rod/ Copper Ingot may be allowed as under:
 - a) For Export products mentioned at SI Nos. 1 to 3 as per Engineering Table 5.
 - b) For Export product mentioned at SI No. 5 as 1.01 kgs/kg content in the export product.
 - c) For Export products mentioned at SI Nos. 6 & 7 as per Engineering Table 4.
6. The quantities of import item at S.No.2 viz. Aluminium Ingot may be allowed as under:
 - a) For Export product mentioned at SI No. 4 as per Engineering Table 9.
7. The quantities of import items No.3 & 7 viz. Semi-conducting Compound may be allowed as under:
 - a) For Export products mentioned at SI No. 1, 2 & 3 as 1.05 Kgs/Kg content in the Export Products.
8. The quantities of import item No.4 viz. XLPE Compound may be allowed as under:
 - a) For Export products mentioned at SI No. 1, 2 & 3 as 1.05 Kgs/Kg content in the Export Products.
8. The quantities of import item No.5 viz. XLPE Compound may be allowed as under:
 - a) For Export product mentioned at SI No. 4 as 1.05 Kgs/Kg content in the Export Product.
9. The quantities of import items No 6, 12 & 16 viz. PVC Compound may be allowed as under:
 - a) For export product mentioned at SI.No.5 as 1.05 kgs/kg content in the export product.
 - b) For export products mentioned at SI.No.6 & 7 as per Engineering Table- 4.
10. The quantities of import item No.8 viz. Copper Tape may be allowed as under:
 - a) For Export products mentioned at SI No. 1, 2 & 3 as 1.01 Kgs/Kg content in the Export Products.
11. The quantities of import item No.9 viz. Filler PVC may be allowed as under:
 - a) For Export product mentioned at SI No. 1 as 1.05 Kgs/Kg content in the Export Product.
12. The quantities of import item No.10 viz. PTP Tape may be allowed as under:

a) For Export products mentioned at SI No. 1, 5, 6 & 7 on net to net basis as claimed by the firm

13. The quantities of import item No.11 viz. Inner Sheath(PE) may be allowed as under:

a) For Export products mentioned at SI No. 1, 2 & 3 as 1.05 Kgs/Kg content in the Export Products.

14. The quantities of import item No.13 viz. GI Wire may be allowed as under:

a) For Export products mentioned at SI No. 1, 5, 6 & 7 as 1.02 Kgs/Kg content in the Export Products.

15. The quantities of import item No.14 viz. Aluminium Wire may be allowed as under:

a) For Export products mentioned at SI No. 2 & 3 as 1.01 Kgs/Kg content in the Export Product

16. The quantities of import item No.15 viz. Outer Sheath(PE) may be allowed as under:

a) For Export products mentioned at SI No. 1, 2 & 3 as 1.05 Kgs/Kg content in the Export Products

R/A may take suitable consequential action accordingly.

39	Case No.:3/16/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011.			

40	Case No.:6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:05.07.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by MOS vide U.O. No. 2(5)/2006 (copy enclosed). The case stands deferred and to be relisted on 05.07.2011.			

41	Case No.:4/27/81-ALC2/2010	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00212/AM11/	RLA File :05/23/040/00071/AM11/	Lic.No/Date:0510267957 12.07.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011.			

42	Case No.:30/29/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00273/AM11/	RLA File :02/24/040/00058/AM11/	Lic.No/Date:0210144901 12.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- 1. Net weight of 441 MT may be added with the quantity of export product. 2. After taking clue from SION C-1757, quantities of items of import may be allowed as under:			

- a) Quantity of import item at S.No.1 may be allowed as 73485 Kgs. inclusive of 3.5 % wastage.
- b) Quantities of import items at S.No. 2 & 4 to 8 may be allowed as applied for inclusive of 1 % wastage.
- c) Quantity of import items at Sl. No. 3 may be allowed upto 2% of fob value of exports.
- d) Words “relevant dia” may be prefixed with the description of import item at S.No.9 and the quantity of this item may be allowed as 1.02 mtr./mtr.content in the export product
- e) Quantities of import items at S.No. 10 & 14 may be allowed as applied for on net to net basis.
- f) Quantities of import items at S.No. 11, 12 & 13 may be allowed as per packing policy
- R/A may take suitable consequential action accordingly.

43	Case No.:5/17/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date:31.05.2011
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the NC-II in its M. Mo. 08/81 held on 24.05.2011. The Committee decided to called the firm for Personnal Hearing in next meeting to be held on 31.05.2011.to explain their manufacturing process and details of indigenious metals used by them in manufacturing process. The case stand deferred and to be relisted on 31.05.2011.			

44	Case No.:7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:05.07.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

45	Case No.:8/17/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM11/	RLA File :07/24/040/00119/AM11/	Lic.No/Date:0710072967 15.07.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011.			

46	Case No.:31/29/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00274/AM11/	RLA File :03/95/040/00864/AM10/	Lic.No/Date:0310583774 15.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- 1.Net export weight of 544.584 MT may be specified with the quantity of export product. 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2, 3, 5 & 6. 3. Quantity of import item at Sl.No.1 may be allowed as 248220 Kgs. inclusive of 5 % wastage. 4.Quantity of import item at Sl.No.2 may be allowed as 142632 Kgs. inclusive of 5 % wastage as against 38.4 % claimed by the firm as no details/justification has been submitted for claimed wastage. 5. Quantities of import items at Sl.No.3 & 6 may be allowed as 28428 Kgs. and 42073 Kgs. respectively inclusive of 3 % wastage. 6. Weight of 2.4 MT may be added with the quantity of import item at S.No. 4 and its quantity may be allowed on net to net basis. 7. Weight of 102.48 MT may be specified with the quantity of import item at Sl.No.5 and quantity of this item may be allowed as applied for inclusive of 0.97% wastage. 8. Import of components may be allowed with accountability clause.			

R/A may take suitable consequential action accordingly.

47	Case No.: 50/29/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Approved
	HQ File :01/81/050/00293/AM11/	RLA File :03/94/040/00291/AM11/	Lic.No/Date:0310583802 15.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- 1. Words "4 mm thick" may be suffixed with the description of export product. 2. Net weight of export product may be specified as 117887 Kgs. 3. Thickness of import item at Sl. No. 1 may be modified as 0.5 mm. 4. Quantity of import item at S.No.1 may be allowed as applied for i.e.59797.467 Kgs. inclusive of a wastage of 2% as applied for by the firm. 5. Quantities of import items at S.No.2, 3 & 4 may be allowed as applied for i.e. 62225.305 Kgs., 22302.977 sq.mtrs. & 44605.89 sq.mtrs. respectively inclusive of a wastage of 5%			
	R/A may take suitable consequential action accordingly.			

	Case No.: 9/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00456/AM11/	RLA File :07/24/040/00130/AM11/	Lic.No/Date:0710072975 16.07.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011.			

49	Case No.: 29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date:05.07.2011
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

50	Case No.: 20/25/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00194/AM11/	RLA File :03/94/040/00318/AM11/	Lic.No/Date:0310584872 23.07.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011.			

51	Case No.: 23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

52	Case No.: 45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HO File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618	Defer Date:05.07.2011

			05.08.2010	
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.			

53	Case No.: 3/21/81-ALC2/2010	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: closed
	HQ File :01/81/050/00118/AM11/	RLA File :61/24/040/00041/AM11/	Lic.No/Date:6110000485 09.08.2010	Defer Date:
	Decision : As RA has not forwarded the hard copy of the application till date, NC presumed that ratification of norms does not required in this case and hence decided to close the case.			

54	Case No.: 6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 05.07.2011.			

55	Case No.: 10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515 10.08.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of C&PC. The case stands deferred and to be relisted on 05.07.2011.			

56	Case No.: 5/21/81-ALC2/2010	Party Name:RUPAM OVERSEAS	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Approved
	HQ File :01/81/050/00120/AM11/	RLA File :24/24/040/00007/AM11/	Lic.No/Date:2410029261 11.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- As per the decision taken in the case of a number of EOUs in Jamnagar area manufacturing machined articles/ components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles from segregated/processed brass scrap, quantity of import item may be allowed as 45360 Kgs. inclusive of 26 % wastage. R/A may take suitable consequential action accordingly.			

57	Case No.: 9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011 .			

58	Case No.: 12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date:05.07.2011

Decision : NC observed that reply of the firm is still awaited after issue of two reminders hence NC decided to issue a final reminder to firm . The case stands deferred and to be relisted on 05.07.2011.

59	Case No.: 36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011 .			

60	Case No.: 1/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Approved
	HQ File :01/81/050/00318/AM11/	RLA File :31/24/040/00093/AM11/	Lic.No/Date:3110044375 17.08.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- 1.Net weight of 7.806 MT may be specified with quantity of export product. 2. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 13.337 MT inclusive of 70.8% wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

61	Case No.: 10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 05.07.2011 .			

62	Case No.: 9/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00164/AM11/	RLA File :34/24/040/00103/AM11/	Lic.No/Date:3410027756 20.08.2010	Defer Date:05.07.2011
	Decision : NC observed that reply of the firm is still awaited after issue of two reminders hence NC decided to issue a final reminder to firm . The case stands deferred and to be relisted on 05.07.2011.			

63	Case No.: 49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date:05.07.2011
	Decision : The committee observed that the comments from DOT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

64	Case No.: 54/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00297/AM11/	RLA File :34/24/040/00108/AM11/	Lic.No/Date:3410027778 24.08.2010	Defer Date:05.07.2011

Decision : NC observed that reply of the firm is still awaited after issue of two reminders hence NC decided to issue a final reminder to firm . The case stands deferred and to be relisted on 05.07.2011

65	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:05.07.2011
	Decision : NC observed that reply of the firm has been received and under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

66	Case No.:11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

67	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:05.07.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

68	Case No.:18/23/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00173/AM11/	RLA File :04/24/040/00107/AM11/	Lic.No/Date:0410116762 30.08.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011 .			

69	Case No.:19/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM11/	RLA File :34/24/040/00127/AM11/	Lic.No/Date:3410027808 30.08.2010	Defer Date:05.07.2011
	Decision : NC observed that reply of the firm is still awaited after issue of two reminders hence NC decided to issue a final reminder to firm . The case stands deferred and to be relisted on 05.07.2011			

70	Case No.:41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date:05.07.2011
	Decision : NC observed that comments from MSME and MoEF is still awaited therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

71	Case No.:1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The			

case stands deferred and to be re-listed on 05.07.2011.

72	Case No.:3/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM11/	RLA File :03/94/040/00585/AM11/	Lic.No/Date:0310593978 27.09.2010	Defer Date:05.07.2011
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(15)/2010/TSW(B) dtd 21.03.2011 as under;- - Quantity of import item no. 1 may be reduced to 112301 kg including 10% wastage. - Combined CIF value of import item listed at serior no. 2,3 & 6 may be restricted to 3% of fob value of export - Import item listed at SI No. 4 and 5 may be deleted in line with similar earlier case where these items were required for manufacture of ventilating ducts. R/A may take suitable consequential action accordingly.				

73	Case No.:16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011 .				

74	Case No.:15/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM11/	RLA File :06/24/040/00031/AM11/	Lic.No/Date:0610019255 04.10.2010	Defer Date:05.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.				

75	Case No.:57/29/81-ALC2/2010	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00300/AM11/	RLA File :03/95/040/00534/AM11/	Lic.No/Date:0310595247 05.10.2010	Defer Date:05.07.2011
Decision : NC observed that reply of the firm is still awaited after issue of two reminders hence NC decided to issue a final reminder to firm . The case stands deferred and to be relisted on 05.07.2011				

76	Case No.:58/29/81-ALC2/2010	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00301/AM11/	RLA File :31/24/040/00136/AM11/	Lic.No/Date:3110044907 06.10.2010	Defer Date:
Decision : NC decided to ratify the norms of above Advance Authorization on repeat basis as per earlier NC decision taken on dated 18.05.2010 (Meeting No. 7/81, Case No. AR 16 in respect of AA No. 3110035847 dated 21.10.2008 and 3110037424 dated 20.02.2009). R/A may take suitable consequential action accordingly.				

77	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
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			24.05.2011	Re-indexed
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011				

78	Case No.:2/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM11/	RLA File :04/24/040/00186/AM11/	Lic.No/Date:0410117837 07.10.2010	Defer Date:05.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.				

79	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date:05.07.2011
Decision : NC observed that reply from the firm is still awaited despite reminders. Hence Committee decided to send a final reminder to firm to firm. The case stands deferred and to be re-listed on 05.07.2011.				

80	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011				

81	Case No.:17/42/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00464/AM11/	RLA File :07/24/040/00268/AM11/	Lic.No/Date:0710074776 12.10.2010	Defer Date:05.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.				

82	Case No.:16/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Approved
	HQ File :01/81/050/00333/AM11/	RLA File :31/24/040/00145/AM11/	Lic.No/Date:3110045048 14.10.2010	Defer Date:
Decision : : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- 1. Net weight of 116 MT may be specified with quantity of export product. 2. Word “Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 149.467 MT inclusive of 28.8% wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.				

83	Case No.:7/48/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
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Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:-

1. Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under :

<u>1</u>	Copper Conductor, Screened with Semi Conducting Compound, XLPE Insulated, Lead Sheathed, Armoured PVC Sheathed Cables for above 1.1. kv		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	3 C X 240 mm2	4.20	149,520
b	3 C X 300 mm2	19.84	548,675
c	3 C X 240 mm2	0.60	13,263
d	3 C X 150 mm2	3.96	66,567
e	3 C X 120 mm2	2.40	32,570
f	3 C X 95 mm2	2.40	29,940
	TOTAL	33.40	840535

2. Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

<u>2</u>	Copper Conductors XLPE Insulated Unarmoured PVC Sheathed Cable for 1100 V/L.T.		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	1 C X 300 mm2	3.65	11,388
b	3 C X 240 mm2	0.96	7,440
c	3.5 C X 95 mm2	0.80	2,900
d	3 G X 16 mm2	1.55	992
e	3 G X 6 mm2	0.75	296
f	3 G X 4 mm2	4.60	1,541
	TOTAL	12.31	24557

3. Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

<u>3</u>	Copper Conductors XLPE Insulated Armoured PVC Sheathed Cable for 1100 V/L.T.		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	3 G X 6 mm2	1.70	1,567
b	3 G X 2.5 mm2	4.00	1,856
	TOTAL	5.70	3423

4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

<u>4</u>	Copper Conductors Mica tape Screened , XLPE Insulated Armoured ZHFR Sheathed Cable for 1100 V/L.T.		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	5 G X 6 mm2	1.800	2,214
b	5 G X 2.5 mm2	5.000	3,710
	TOTAL	6.800	5924

5. Description, quantities and Net weights of export products at Sl. No. 5 may be modified as under:

	Copper Conductor, XLPE Insulated, Lead Sheathed, Armoured PVC Sheathed		
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5	Copper Conductor, XLPE Insulated, Lead Sheathed, Armoured PVC Sheathed Cables for 1100 V/L.T.		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	3.5 C X 300 mm2	1.2	26,580
b	4 G X 70 mm2	6.2	42,470
c	3 G X 70 mm2	13.8	76,452
d	3 C X 70 mm2	6.1	33,794
e	3 G X 50 mm2	4.4	19,162
f	3.5 C X 35 mm2	2.4	8,940
G	3 C X 35 mm2	10.4	33,956
H	3 C X 25 mm2	10.3	2,791
I	3 G X 16 mm2	1.4	3,364
J	3 C X 16 mm2	20.0	48,060
K	5 G X 16 mm2	2.6	8,093
L	3 G X 10 mm2	2.8	5,773
M	3 C X 10 mm2	6.9	14,227
N	3 C X 6 mm2	10.1	16,412
O	3 G X 6 mm2	1.3	2,112
P	3 G X 4 mm2	4.4	6,384
Q	3 C X 4 mm2	3.0	4,353
	TOTAL	107.3	352925

6. Description, quantities and Net weights of export products at Sl. No. 6 may be modified as under:

6	Copper Conductor, Glass Mica tape Screened, XLPE Insulated, Lead Sheathed, Armoured Zero Halogen Sheathed Cables for 1100 V/L.T.		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	5 G X 16 mm2	11.0	36,223
b	5 G X 25 mm2	1.2	5,664
	TOTAL	12.2	41887

7. Description, quantities and Net weights of export products at Sl. No. 7 may be modified as under:

7	Copper Conductor, PVC Insulated, Unarmoured Zero Halogen Sheathed Screened Cables for 1100 V/L.T.		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	5 C X 1.5 mm2	2	364
b	6P X 1.5 mm2	2	1,076
	TOTAL	4	1440

8. Description, quantities and Net weights of export products at Sl. No. 8 may be modified as under

8	Copper Conductor, PVC Insulated, Armoured Zero Halogen Sheathed Screened Cables for 1100 V/L.T.		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
a	6P X 1.5 mm2	2.5	2,625
	TOTAL	2.5	2,625

9. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode may be allowed as under:

- (i) For export products at Sl Nos. 1, 2(a), 2(b), 2(c), 5(a), 5(d), 5(f), 5(g), 5(h), 5(j), 5(m), 5(n) & 5 (q) as per Engineering Table No. 5.
- (ii) For export products at Sl. No. 7(a) as per Engineering Table No. 4.
- (iii) For other export products as per 1.01 Kgs/Kg. Content in the export products

10. Quantity of import item at S.No.2 i.e. Lead Ingot may be allowed as 1.02 kgs/kg content in the Export products at Sl. Nos. 1 , 5 & 6.
11. Quantity of import item at S.No.3 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 4 & 6.
12. Quantity of import item at S.No.4 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 1 to 6.
13. Quantity of import item at S.No.5 i.e. Semiconducting Compound may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1.
14. Quantity of import item at S.No.6 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 to 3, 5, 7 & 8.
15. Quantity of import item at S.No.7 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 to 3, 5, 7 & 8.
16. Quantity of import item at S.No.8 i.e. Calcium Carbonate may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 to 3, 5, 7 & 8.
17. Quantity of import item at S.No.9 i.e. COGEGUM AFR Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 4 & 6.
18. Quantity of import item at S.No.10 i.e. Galvanised Steel Wire/Steel Wire Rod may be allowed as 1.02 Kgs./Kg. content in the export products from Sl.No. 1 , 3 to 6 & 8.
19. Quantity of import item at S.No.11 i.e. Copper Tape may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1.

R/A may take suitable consequential action accordingly.

84	Case No.:5/33/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Reject
	HQ File :01/81/050/00322/AM11/	RLA File :34/24/040/00200/AM11/	Lic.No/Date:3410028456 28.10.2010	Defer Date:
Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case for non submission of reply.				
R/A may take suitable consequential action accordingly.				

85	Case No.:4/33/81-ALC2/2010	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Transfer
	HQ File :01/81/050/00321/AM11/	RLA File :07/24/040/00271/AM11/	Lic.No/Date:0710075144 29.10.2010	Defer Date:
Decision : NC decided to transfer the case to NC-I as firm had clarified in its reply that export product pertain to NC-I.				

86	Case No.:6/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM11/	RLA File :03/95/040/00496/AM11/	Lic.No/Date:0310599464 29.10.2010	Defer Date:05.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.				

87	Case No.:6/32/87-ALC1/2010	Party Name:GUTS ELECTROMECH LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/87/050/00299/AM11/	RLA File :09/24/040/00313/AM11/	Lic.No/Date:0910044096 02.11.2010	Defer Date:05.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The				

case stands deferred and to be re-listed on 05.07.2011.

88	Case No.:9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 05.07.2011			

89	Case No.:10/33/81-ALC2/2010	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM11/	RLA File :05/24/040/00277/AM11/	Lic.No/Date:0510276410 04.11.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

90	Case No.:15/33/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00332/AM11/	RLA File :03/94/040/00719/AM11/	Lic.No/Date:0310600432 08.11.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

91	Case No.:20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

92	Case No.:21/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00338/AM11/	RLA File :05/23/040/00217/AM11/	Lic.No/Date:0510276713 10.11.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

93	Case No.:17/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00334/AM11/	RLA File :09/24/040/00277/AM11/	Lic.No/Date:0910044230 11.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O No. 3(112)/2010/TSW(B)/267 dated 16.05.2011 as under :- i) Per Unit net weight of export product No. 1,2 & 3 may be indicated as 615 Kg., 860 kg. and 940 Kg. respectively. ii) Word 'Amorphous' may be added in the description of each export product. iii) CIF value of import item No. 5,14 and 23 may be restricted to 2% of FOB Value of export product no. 1,2 & 3 respectively. iv) Word 'Sheet' may be suffixed in the description of Import item No. 1, 10 & 19 and their quantity may be allowed as applied by the firm including 7% wastage. v) Quantity of import item no. 2, 11 and 20 may be allowed as applied by the firm			

- v) Quantity of import item no. 2,11 and 20 may be allowed as applied by the firm.
- vi) Quantity of import item No. 3.12 and 21 may be reduced to 58 kg., 630 kg. and 5250 kg. respectively including 5% wastage.
- vii) Quantity of import item no. 4,13 and 22 may be allowed as 105kg., 473 Kg. and 3150 kg. respectively including 5% wastage.
- viii) Rest of the items may be allowed as applied by the firm on net to net basis as per condition of GN-4.

R/A may take suitable consequential action accordingly.

94	Case No.:18/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00335/AM11/	RLA File :09/24/040/00318/AM11/	Lic.No/Date:0910044231 11.11.2010	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O No. 3(112)/2010/TSW(B)/266 dated 16.05.2011 as under :- i) Per Unit net weight of export product may be indicated as 940 kg. and word ‘Amorphous’ may be added in the description of export product. ii) Word ‘Sheet’ may be suffixed in the description of Import item No. 1, and its quantity may be allowed as applied by the firm including 7% wastage. iii) Quantity of import item no. 2 may be allowed as applied by the firm including 10% wastage.. iv) Quantity of import item No. 3 may be reduced to 5250 kg including 5% wastage. v) Quantity of import item no. 4 may be allowed as 3150kg. including 5% wastage. vi) CIF value of import item no. 5 may be restricted to 2% of FOB value of export product. vii) Rest of the items may be allowed as applied by the firm on net to net basis as per condition of GN-4. R/A may take suitable consequential action accordingly.				

95	Case No.:23/33/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM11/	RLA File :03/95/040/00606/AM11/	Lic.No/Date:0310601125 12.11.2010	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011				

96	Case No.:24/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00341/AM11/	RLA File :03/95/040/00546/AM11/	Lic.No/Date:0310601157 12.11.2010	Defer Date:05.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.				

97	Case No.:11/42/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM11/	RLA File :31/24/040/00168/AM11/	Lic.No/Date:3110045488 16.11.2010	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011				

98	Case No.:44/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00623/AM11/	RLA File :07/21/040/00601/AM11/	Lic.No/Date:0710075476 18.11.2010	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011				

99	Case No.:45/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00624/AM11/	RLA File :07/21/040/00595/AM11/	Lic.No/Date:0710075474 18.11.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

100	Case No.:46/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00625/AM11/	RLA File :07/21/040/00596/AM11/	Lic.No/Date:0710075475 18.11.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

101	Case No.:1/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00448/AM11/	RLA File :03/95/040/00547/AM11/	Lic.No/Date:0310603653 30.11.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

102	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:05.07.2011
	Decision : NC observed that comments from DIT has been received and Committee decided to send a letter to DIT for clarifying on the recommendation for Item no. 3, 6 & 7. The case stands deferred ant to re-listed on 05.07.2011.			

103	Case No.:3/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM11/	RLA File :03/95/040/00552/AM11/	Lic.No/Date:0310603661 30.11.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

104	Case No.:36/1/81-ALC2/2011	Party Name:SACHIN TRADING COMPANY	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00615/AM11/	RLA File :05/24/040/00227/AM11/	Lic.No/Date:0510278813 07.12.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

105	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011			

106	Case No.:5/48/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00534/AM11/	RLA File :05/24/040/00301/AM11/	Lic.No/Date:0510278981 08.12.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

107	Case No.:40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011			

108	Case No.:41/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00620/AM11/	RLA File :34/24/040/00233/AM11/	Lic.No/Date:3410028755 08.12.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011			

109	Case No.:8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 05.07.2011			

110	Case No.:4/42/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Lic.No/Date:0710076343 29.12.2010	Defer Date:05.07.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 05.07.2011.			

111	Case No.:13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915 31.12.2010	Defer Date:05.07.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

112	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date:05.07.2011
	Decision : NC decided to send a letter to firm to submit requisite information as required by DHI. (copy to be collected from DHI). The case stands deferred and to be relisted on 05.07.2011.			

113	Case No.:47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date:05.07.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

114	Case No.:12/48/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00541/AM11/	RLA File :31/24/040/00056/AM11/	Lic.No/Date:3110046412 12.01.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

115	Case No.:4/1/81-ALC2/2011	Party Name:MODISON METALS LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM12/	RLA File :03/95/040/00795/AM11/	Lic.No/Date:0310611797 19.01.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

116	Case No.:14/48/81-ALC2/2010	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00543/AM11/	RLA File :03/94/040/00909/AM11/	Lic.No/Date:0310611942 20.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- - Words “Cu/XLPE/SWA/ ZHFR 1 KV” may be suffixed with the description of Export products from SI.Nos. 1 to 8 & 10 to 22. - Words “Cu/XLPE/SWA/PVC 1 KV” may be suffixed with the description of Export product at SI.No. 9. - Words “Cu/XLPE/Cu T.SCR/SWA/PVC 1 KV” may be suffixed with the description of Export products from SI.Nos. 23 to 28. - Net weights of 3545 Kgs., 8757 Kgs., 2698 Kgs., 4888 Kgs., 4270 Kgs., 840 Kgs., 1925 Kgs., 1383 Kgs., 2347 Kgs., 2465 Kgs., 1531Kgs., 3605 Kgs., 3773 Kgs., 5846 Kgs., 14474 Kgs., 4618 Kgs., 11184 Kgs., 11787 Kgs., 31542 Kgs., 688 Kgs., 5628 Kgs., 456 Kgs., 5437 Kgs., 12278 Kgs., 6705 Kgs., 4941 Kgs., 8527 Kgs. & 9622 Kgs. may be specified with the quantities of export products from S.Nos. 1 to 28 respectively. - Quantities of import item at S.No 1 viz. continuous cast Copper Rod(8 mm dia)(EC Grade)may be allowed as under: - For Export products mentioned at SI Nos. 1 to 5, 7 to 13, 20, 21 ,23 & 24 as per Engineering Table 5. - For Export product mentioned at SI No. 6, 15 & 22 as 1.01 kgs/kg content in the export products. - For Export products mentioned at SI Nos. 14, 16 to 19 & 25 to 28 as per Engineering Table 4 - Quantities of import item No.2 viz. XLPE Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI. No. 1 to 28. - Quantity of import item at S.No. 3 viz. Copper Foil may be allowed as 1.01 Kgs./Kg. content in the export products from SI. No 23 to 28. - Quantity of import item at S.No. 4 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products at SI. No 9 & 23 to 28. - The quantities of import item No.5 viz. ZHFR Compound may be allowed as 1.05 Kgs/Kg content in the Export Products from SI. No. 1 to 8 & 10 to 22. - Quantity of import item at S.No. 6 viz. Steel Armouring Wire may be allowed as 1.02 Kgs./Kg. content in the export products from SI. No 1 to 28. R/A may take suitable consequential action accordingly			

117	Case No.:8/48/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00537/AM11/	RLA File :03/95/040/00682/AM11/	Lic.No/Date:0310612169 21.01.2011	Defer Date:05.07.2011
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 5.07.2011.			

118	Case No.:13/48/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Approved
	HQ File :01/81/050/00542/AM11/	RLA File :03/94/040/00923/AM11/	Lic.No/Date:0310613405 31.01.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- 1. Words “4 mm thick” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 117887 Kgs. 3. Thickness of import item at Sl. No. 1 may be modified as 0.5 mm. 4. Quantity of import item at S.No.1 may be allowed as applied for i.e.59797.467 Kgs. inclusive of a wastage of 2% as applied for by the firm. 5. Quantities of import items at S.No.2, 3 & 4 may be allowed as applied for i.e. 62225.305 Kgs., 22302.977 sq.mtrs. & 44605.89 sq.mtrs. respectively inclusive of a wastage of 5% R/A may take suitable consequential action accordingly.			

119	Case No.:29/1/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00608/AM11/	RLA File :08/24/040/00282/AM11/	Lic.No/Date:0810095939 01.02.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

120	Case No.:9/1/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM12/	RLA File :03/95/040/00721/AM11/	Lic.No/Date:0310613547 01.02.2011	Defer Date:05.07.2011
	Decision : The committee observed that the comments from DoT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

121	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011			

122	Case No.:35/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00614/AM11/	RLA File :07/24/040/00435/AM11/	Lic.No/Date:0710077100 02.02.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011			

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 05.07.2011

123	Case No.: 5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 05.07.2011			

124	Case No.: 1/48/81-ALC2/2010	Party Name:R.R.KABEL LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00530/AM11/	RLA File :03/95/040/00440/AM11/	Lic.No/Date:0310615138 09.02.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

125	Case No.: 3/1/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00003/AM12/	RLA File :03/95/040/00770/AM11/	Lic.No/Date:0310615057 09.02.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

126	Case No.: 2/48/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00531/AM11/	RLA File :03/95/040/00757/AM11/	Lic.No/Date:0310615369 10.02.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

127	Case No.: 4/48/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00533/AM11/	RLA File :09/24/040/00382/AM11/	Lic.No/Date:0910045523 11.02.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 05.07.2011			

128	Case No.: 16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date:05.07.2011
	Decision : NC decided to send a letter to firm to submit following details as per written comments of DIPP vide U.O dated 24.05.2011 :- 1. Information in respect of Sl. No. 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Basis/Justification for the quantities of import items The case stands deferred and to be re-listed on 05.07.2011			

129	Case No.:43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

130	Case No.:55/1/81-ALC2/2011	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00634/AM11/	RLA File :07/24/040/00405/AM11/	Lic.No/Date:0710077318 11.02.2011	Defer Date:05.07.2011
	Decision : The committee observed that the comments from C&PC are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

131	Case No.:17/48/81-ALC2/2010	Party Name:RADIAL INDIA PRIVATE LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Closed
	HQ File :01/81/050/00546/AM11/	RLA File :07/21/040/00796/AM11/	Lic.No/Date:0710077365 14.02.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

132	Case No.:8/1/81-ALC2/2011	Party Name:BANSAL CONTAINERS PVT LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00008/AM12/	RLA File :06/24/040/00062/AM11/	Lic.No/Date:0610020986 14.02.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 05.07.2011			

133	Case No.:2/1/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00002/AM12/	RLA File :03/95/040/00838/AM11/	Lic.No/Date:0310616008 15.02.2011	Defer Date:05.07.2011
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 05.07.2011			

134	Case No.:7/1/81-ALC2/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00007/AM12/	RLA File :03/95/040/00745/AM11/	Lic.No/Date:0310616010 15.02.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

135	Case No.:48/1/81-ALC2/2011	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status: Transfer
	HQ File :01/81/050/00627/AM11/	RLA File :31/24/040/00224/AM11/	Lic.No/Date:3110046938 17.02.2011	Defer Date:

Decision : NC decided to transfer the case to DES-I .

136	Case No.: 1/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM12/	RLA File :03/95/040/00665/AM11/	Lic.No/Date:0310616532 17.02.2011	Defer Date:05.07.2011
	Decision : NC decided to direct RA to forward deficiency letter to firm as letter send by MoS returned back undelivered. The case stands deferred and to be re-listed on 05.07.2011.			

137	Case No.: 6/1/81-ALC2/2011	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00006/AM12/	RLA File :03/95/040/00906/AM11/	Lic.No/Date:0310616534 17.02.2011	Defer Date:05.07.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 05.07.2011.			

138	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:05.07.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 05.07.2011.			

139	Case No.: 26/1/81-ALC2/2011	Party Name:VILAS TRANSCORE P LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00605/AM11/	RLA File :34/24/040/00284/AM11/	Lic.No/Date:3410029456 28.02.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

140	Case No.: 53/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00632/AM11/	RLA File :07/21/040/00905/AM11/	Lic.No/Date:0710077820 03.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

141	Case No.: 54/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00633/AM11/	RLA File :07/21/040/00907/AM11/	Lic.No/Date:0710077819 03.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

142	Case No.: 25/1/81-ALC2/2011	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00604/AM11/	RLA File :07/24/040/00485/AM11/	Lic.No/Date:0710077830 04.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

	Case No.: 33/1/81-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed

143	HQ File :01/81/050/00612/AM11/	RLA File :08/24/040/00370/AM11/	Lic.No/Date:0810096865 04.03.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

144	Case No.:50/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00629/AM11/	RLA File :07/24/040/00496/AM11/	Lic.No/Date:0710077933 09.03.2011	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011				

145	Case No.:49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011				

146	Case No.:52/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00631/AM11/	RLA File :07/21/040/00906/AM11/	Lic.No/Date:0710077955 10.03.2011	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011				

147	Case No.:11/1/81-ALC2/2011	Party Name:KISHORE VADILAL PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00590/AM11/	RLA File :08/24/040/00379/AM11/	Lic.No/Date:0810097130 11.03.2011	Defer Date:05.07.2011
Decision : NC observed that application of the firm has been received and being forwarded to MSME & DHI. The case stands deferred and to be re-listed on 05.07.2011.				

148	Case No.:12/1/81-ALC2/2011	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00591/AM11/	RLA File :04/24/040/00341/AM11/	Lic.No/Date:0410122488 14.03.2011	Defer Date:05.07.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.				

149	Case No.:13/1/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00592/AM11/	RLA File :05/23/040/00347/AM11/	Lic.No/Date:0510286091 15.03.2011	Defer Date:05.07.2011
Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011				

150	Case No.:16/1/81-ALC2/2011	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00595/AM11/	RLA File :31/24/040/00279/AM11/	Lic.No/Date:3110047418 17.03.2011	Defer Date:05.07.2011

Decision : NC decided to forward a copy of application to DIPP for examination. The case stands deferred and to be relisted on 05.07.2011

151	Case No.: 51/1/81-ALC2/2011	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00630/AM11/	RLA File :07/24/040/00455/AM11/	Lic.No/Date:0710078096 17.03.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 05.07.2011.			

152	Case No.: 19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

153	Case No.: 20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

154	Case No.: 58/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00637/AM11/	RLA File :09/24/040/00566/AM11/	Lic.No/Date:0910045981 21.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

155	Case No.: 59/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00638/AM11/	RLA File :09/24/040/00515/AM11/	Lic.No/Date:0910045982 21.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

156	Case No.: 60/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00639/AM11/	RLA File :09/24/040/00504/AM11/	Lic.No/Date:0910045983 21.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

157	Case No.: 61/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00640/AM11/	RLA File :09/24/040/00434/AM11/	Lic.No/Date:0910045984 21.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

158	Case No.: 21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	Lic.No/Date:0510286546 22.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			
159	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	Lic.No/Date:0510286547 22.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			
160	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	Lic.No/Date:0510286548 22.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			
161	Case No.:24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			
162	Case No.:56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date:05.07.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 24.05.2011 :- - Outer Diameter (OD), Wall Thickness (WT) and quantity of Export product in meters. - Information in respect of S.No. 5 of Standard Deficiency Format. The case stands deferred and to be re-listed on 05.07.2011.			
163	Case No.:57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date:05.07.2011
	Decision : NC observed that reply from the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 05.07.2011.			
164	Case No.:14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date:05.07.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 24.05.2011 :- - Net weight per KM of each cable. - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. - Total requirement of each raw material, export product wise, in a tabular form			

The case stands deferred and to be re-listed on 05.07.2011.

165	Case No.:15/1/81-ALC2/2011	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Approved
	HQ File :01/81/050/00594/AM11/	RLA File :04/24/040/00330/AM11/	Lic.No/Date:0410122930 28.03.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:- 1. Word “ Relevant” may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 25000 Kgs. on net to net basis. 2. Quantity of import item at Sl.No.2 may be allowed as per packing policy. R/A may take suitable consequential action accordingly.			

166	Case No.:62/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00641/AM11/	RLA File :09/24/040/00440/AM08/	Lic.No/Date:0910046125 29.03.2011	Defer Date:05.07.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 05.07.2011.			

167	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:8/81-ALC2/2011 24.05.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:05.07.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011			

PART – AR – DEFERRED

Sl. No. 20

P.H.CASE

CASE NO. AR- 73	M/s High Energy Batteries (India) Ltd.,
Meeting No. 08/81	F.No.01/81/050/0246/AM-09/DES-II
Dated: 24.05.2011	Advance License No. 0410096445 dated 12.06.2008
	RLA's F.No.04/24/40/0349/AM-09

Decision : The firm appeared for PH and explained their case with sample of the items. They informed that the export products namely Torpedo propulsion Sea Water Batteries are import substitution items and are manufactured by only a few companies all over the world. They further apprised the Committee that the items are very hi tech batteries to be supplied to Indian Navy and are used in Torpedo propulsion requiring testing at various stages. As per the Quality assurance plan approved by the Naval Headquarters, 20 Electrodes per battery are required for various testings. It was also confirmed by them that 80 % recovery of Silver is made from Silver Chloride Sheets and 95 % from Silver Foil. There was no recovery from Magnesium Sheets which was sold as scarp at Rs 42/Kg which is negligible considering that CIF value of Magnesium Sheets is Rs 25000/Kg.

Committee after deliberations decided that the quantities of import items may be allowed after taking a provision of 20 Electrodes per battery for testings and taking 80 % recovery of Silver from Silver Chloride Sheets and 95 % from Silver Foil. According to this, representative of DIPP present in the meeting worked out the entitlement of import item as under:

1. Silver Chloride Sheets: 1005.2 Kgs including of 5 % wastage after taking 80 % recovery of Silver from Silver Chloride

1. Silver Chloride Sheets: 1005.5 Kgs inclusive of 5 % wastage after taking 80 % recovery of Silver from Silver Chloride.
(Earlier allowed quantity:1003 Kgs.)
2. Magnesium Sheet : 219 Kgs. inclusive of 21 % wastage.
(Earlier allowed quantity:197.7 Kgs.)
- 3 Silver Foil: 73.7 Kgs inclusive of 1 % wastage after taking 95 % recovery of Silver from Silver Foil
(No change-earlier allowed quantity:73.7 Kgs.)

Committee accordingly decided to modify the quantities of import items at Sl. No.1 & 2 as given above.

R/A may take suitable consequential action accordingly.

Sl. No. 21

CASE NO. AR- 02	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 08/81	F.No.01/80/81/050/0099/AM09/DES-II
Dated: 24.05.2011	Advance Licence No. 0810066255 dated 13.07.2007
	RLA's F.No.08/24/040/0013/AM08

Decision : The file of the above case was handed over to representative of Ministry of Steel for examination. The case stands deferred and to be re-listed on 05.07.2011.

Sl. No. 22

CASE NO. AR- 03	M/s. Areva T & D India Limited
Meeting No. 07/81	F.No.01/81/050/0470/AM10/DES-II
Dated: 24.05.2011	Advance Licence No. 0210138613 dated 01.03.2010
	RLA's F.No.02/24/040/0036/AM10

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 05.07.2011.

Sl. No. 23

CASE NO. AR- 77	M/s. RPG Cables Ltd., Mumbai
Meeting No. 08/81	F.No.01/81/050/502/AM10/DES-II
Dated: 24.05.2011	Advance Licence No. 0310535083 dated 25.08.2009
	RLA's F.No.03/95/040/0952/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:-

1. Words "Power cable, Aluminium Conductor, XLPE insulated, Inner/outer PVC Sheathing, 1.1 KV" may be suffixed with the description of Export products from Sl.Nos. 1 to 7.
2. Words "Power cable, Copper Conductor, XLPE insulated, Inner/outer PVC Sheathing, 1.1 KV" may be suffixed with the description of Export products from Sl.Nos. 8 to 20.
3. Quantities of import item at S.No 1 viz. Aluminium wire Rod (EC Grade) may be allowed as under:
 - a) For Export products mentioned at Sl Nos. 1 to 7 as per Engineering Table 5.
4. Quantities of import item at S.No 2 viz. continuous cast Copper Rod (EC Grade) may be allowed as under:
 - a) For Export products mentioned at Sl Nos. 8 to 12 & 18 to 20 as per Engineering Table 5.
 - b) For Export products mentioned at Sl Nos. 13 to 17 as per Engineering Table 4
5. Quantity of import item at S.No. 3 viz. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No 1 to 20.

R/A may take suitable consequential action accordingly.

Sl. No. 24

CASE NO. AR-32	M/s. Triveni Bialelli Industries Pvt. Ltd., Mumbai
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Meeting No. 08/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 24.05.2011	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision : NC observed that reply from the firm has not been received despite several reminders. Hence NC decided to send a final reminder to firm. The case stands deferred and to be re-listed on 05.07.2011.

Sl. No. 25

CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 08/81	F.No.01/81/50/556/AM-08/DES-II
Dated: 24.05.2011	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RLA's F.No.05/24/40/0281/AM08

Decision : NC noted that by mistake wrong papers have been forwarded to DIPP. It was decided that reply of the firm pertaining to above AA be forwarded to DIPP for comments. The case stands deferred and to be re-listed on 05.07.2011.

S.No. 26

CASE NO. AR- 01	M/s. Raychem RPG Limited, Mumbai
Meeting No. 08/81	F.No.01/81/162/165/AM-11/DES-II
Dated: 24.05.2011	Annual Advance Licence No. 0310459698 dated 31.01.2008
	RLA's F.No.03/95/40/242/AM00

Decision : NC observed that reply from the firm has not been received despite several reminders. Hence NC decided to send a final reminder to firm. The case stands deferred and to be re-listed on 05.07.2011.

Sl. No. 27

CASE NO. AR- 61	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 08/81	F. No. 01/81/050/0034/AM10/DES-II
Dated: 24.05.2011	Advance License No 0510241033 dated 08.05.2009
	RLA's F. No. 05/24/040/0044/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:-

1. Total net weight of export product may be specified as 155.75 MT @ 6.23 Kgs./ sq.mtrs.
2. Words "Thickness 0.45 MM" may be suffixed the description of import item at Sl. No. 1 and its quantity may be allowed as 62573 Kgs. inclusive of 3 % wastage.
3. Words "HDPE" may be deleted from the description of import item at Sl. No. 2 and its quantity may be allowed as 78750 Kgs. inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 3675 Kgs. (52500 Sq. mtrs.) inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 26250 Sq. mtrs. inclusive of 5 % wastage

R/A may take suitable consequential action accordingly.

Sl. No. 28

CASE NO. AR- 65	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 08/81	F. No. 01/81/050/0033/AM10/DES-II
Dated: 24.05.2011	Advance License No 0510241032 dated 08.05.2009
	RLA's F. No. 05/24/040/0042/AM10

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 24.05.2011 as under:-

1. Total net weight of export product may be specified as 209.5 MT

2. Words “Thickness 0.25 MM” may be suffixed the description of import item at Sl. No. 1 and its quantity may be allowed as 69525 Kgs. inclusive of 3 % wastage.
3. Words “HDPE” may be deleted from the description of import item at Sl. No. 2 and its quantity may be allowed as 131250 Kgs. inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 5250 Kgs. (105000 Sq. mtrs.) inclusive of 5 % wastage.
5. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 52500 Sq. mtrs. inclusive of 5 % wastage

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

Sl No 12

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai and M/s BVGK Engineering India Pvt. Ltd Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 08/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 24.05.2011	

Decision : As representative of MSME was not present in the meeting, NC decided to deferred the case and to be re-listed on next meeting i.e. on 31.05.2011.

S. No. 13

Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 08/81	F.No.01/81/162/767/AM09/DES-II
Dated: 24.05.2011	

Decision : The case stands deferred and to be re-listed on 05.07.2011.

Sl. No. 14

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 08/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 24.05.2011	

Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.

Sl. No. 15

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 08/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 24.05.2011	

Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 05.07.2011.
